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O.A. No. 67/10

ORDER DATED 23rd FEBRUARY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

.....

Padan Sahoo.....Applicant.

Vs.

Union of India & Ors.Respondents.

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways).

2. This Original Application has been filed by the applicant for a direction to the Respondents to release his final retirement benefits. Ld. Counsel for the applicant submits that the applicant has already made representation dated 07.05.09 (Annexure-A/4) to Respondent No.3. According to the Ld. Counsel for the applicant this representation is still to be decided as he has not received any reply/response from the concerned authorities. In the above background, the claim of the applicant is, his final retirement benefits has not yet been considered till date and due to non consideration of his final retirement benefits he has suffered financial loss since last 3 years. Respondent No.3 is hereby directed to consider the points raised in his representation dated 07.05.09 (Annexure-

A/4) and released all the dues as admissible under the Rule within a reasonable time, at any rate within 60 (sixty) days from the date of receipt of the copy of this order. Ordered accordingly.

3. In view of the above observations and directions this Original Application is disposed of at the admission stage itself. No costs.

4. Send copy of this order as well as copy of this O.A. to Respondent No.3,4 & 5 for compliance.

Chhatu
(C.R. MOHAPATRA)
ADMN. MEMBER